



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-142/2019/7164/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri C.B. Gogoi,
Addl. District and Sessions Judge,
cum District & Sessions Judge (i/c),
Barpeta.

Dated Guwahati, the 4th December, 2019.

Sub:- **Casual Leave along with headquarter leave permission.**

Ref:- Your letter No.DJB/4015 (E), dtd. 30.11.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 03.12.2019 along with head quarter leave permission w.e.f. the late afternoon of 30.11.2019 till the morning of 04.12.2019, subject to availability of casual leave in your credit for the year 2019. The Civil Judge and Asstt. Sessions Judge, Barpeta, in his absence the Ld. Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your court and office in your absence.

Yours faithfully,

sd

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-142/2019/7165/A, dated 4.12.19
Copy to:

1. ✓ The Systems Analyst, Gauhati High Court.

04/12/19

JT. REGISTRAR (VIGILANCE)

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